

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 87750 of 2017

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-146-2017-18 dated 02.08.2017 passed by the Commissioner (Appeals), Central Tax, Pune-II)

M/s. Prism Services Property Solutions Pvt. Ltd., Appellant

S.No. 23/2(B), Avneesh 'D' Kiothurd,
Pune - 411 029.

Versus

**Commissioner of Central Excise & Service Tax Respondent
Pune - II**

2nd Floor, F-Wing, GST Bhavan, 41/A,
Sasoon Road, Pune - 411 001.

Appearance:

Shri Ananta Khandait, Advocate for the Appellant
Ms S. Varalakshmi, Authorized Representative for the Respondent

CORAM:

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/86261/2025

Date of Hearing: 11.08.2025

Date of Decision: 11.08.2025

Per: S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the respondent submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L271219SV400315 dated 27.12.2019. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**